

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (PIL) No.1944 of 2019

Pramod Kumar Sharma Petitioner

Versus

The Union of India and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Petitioner: Mr. Harendra Kumar Mahato, Advocate
For the Respondents: M/s. A.C. to A.G., Gautam Rakesh, Richa
Sanchita, Advocates

Oral Order
05/Dated: 26.06.2020

With consent of the parties, hearing of this matter has been done through video conferencing.

Let the name of Mr. Gautam Rakesh, learned counsel, appear in the cause-list of this case on behalf the respondents-South Eastern Railway henceforth.

As prayed by him, let this matter be posted on 24.07.2020 to enable him to seek instruction and file counter affidavit.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)